

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3844 of 2021

Pramod Mandal **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. R. R. S. Singh, Advocate
For the State : Mr. Vijay Kumar Sinha, A.P.P.

02/17.04.2021 Heard Mr. R. R. S. Singh, learned counsel for the petitioner and Mr. Vijay Kumar Sinha, learned A.P.P. for the State.

The petitioner is an accused in connection with S. T. No. 204 of 2019 arising out of Rajmahal P.S. Case No. 381 of 2012, corresponding to G. R. No. 685 of 2012.

On a secret information, the house of one Prabhakar Mandal was raided by the police and from inside the earth four rifles and muskets were recovered apart from some country made bombs. It appears that co-accused Prabhakar Mandal has already been granted bail by this Court in B.A. No. 7733 of 2017.

The petitioner as per the First Information Report is alleged to have run away from the place of occurrence. The petitioner is in custody since 10.02.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional District Judge – II, Rajmahal, in connection with S. T. No. 204 of 2019 arising out of Rajmahal P.S. Case No. 381 of 2012, corresponding to G. R. No. 685 of 2012.

(Rongon Mukhopadhyay, J.)